

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-1493/PB/2018
IA/1724/2024

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sumeru Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Mr. Saurabh Kalia, Ms. Aastha,
Agarwal, Advs. a/w Mr. Rajiv
Malik, Liquidator.

For the SCC

:Mr. G.K. Jain in IA/1724/2024.

ORDER

IA/1724/2024

This is an application filed by the existing Liquidator under Section 60(5) of the IBC read with Section 34 of the IBC for appointment of new Liquidator in place of himself.

Ld. Counsel on behalf of the Applicant is present and submitted that the present Liquidator has resigned and the Stakeholders Committee has resolved to accept the resignation and approve the appointment of Liquidator who was already a Resolution Professional in this matter. Ld. Counsel for the Applicant sought time to seek instructions from the Stakeholders Committee regarding whether they want to appoint a Liquidator who was earlier the Resolution Professional in the matter. In view of this, list the matter on **06.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)